

(2024) 06 KL CK 0078

In the High Court Of Kerala

Case No : Writ Petition (C) No. 20175 Of 2024

Chacko

APPELLANT

Vs

Karukachal Grama Panchayath

RESPONDENT

Date of Decision : 20-06-2024

Acts Referred:

Citation : (2024) 06 KL CK 0078

Hon'ble Judges : Mohammed Nias C.P., J

Bench : Single Bench

Advocate : C.S.Manilal, S.Nidheesh, K.Shaj

Final Decision : Allowed

Judgement

Mohammed Nias C.P., J

1. The petitioner challenges Ext.P5 order rejecting his application for a building permit for want of layout approval/development permit.

2. Both sides submit that the issue is covered in favour of the petitioner by the judgments of this Court in Nafeesa v. Chavakkad Municipality [2018 (3) KLT 1] and Panjal Grama Panchayat v. Aneesh P. [2022 (2) KLT 653].

3. Accordingly, the impugned order is quashed and there will be a direction to respondents 1 and 2 to reconsider the application for a building permit submitted by the petitioner, if it is otherwise in order, without insisting on the layout approval/development permit mentioned in the impugned order, and pass appropriate orders in accordance with the relevant building rules, within a month from the date of receipt of a copy of this judgment.

The Writ Petition is allowed as above.